

পঞ্জীয়ত্ব নম্বৰ - ৭৬৮/৯৭

Registered No. 768/97

XVIII

অসম



বাজপত্র

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তৃত্বৰ দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 289 দিশপুৰ, বুধবাৰ, 29 আগষ্ট, 2007, 7 ভাদ, 1929 (শক)

No. 289 Dispur, Wednesday, 29th August, 2007, 7th Bhadra, 1929 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2007

No. LGL. 111/2004/31. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVIII OF 2007

(Received the assent of the Governor on 27th August, 2007)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 2007

AN

ACT

further to amend the Assam Contingency Fund Act, 1950

Preamble

Whereas it is expedient further to amend the Assam Contingency Fund Act, 1950, hereinafter referred to as the principal Act;

**Assam Act IX
of 1950**

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

**Short title and
commencement.**

1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 20th day of June 2007, the day on which the Assam Contingency Fund (Amendment) Ordinance, 2007 came into force and shall remain in force upto the 31st day of March, 2008.

**Amendment of
section 3 of
Assam Act IX of
1950.**

2. In the principal Act, in section 3, the following proviso shall be inserted, namely:-

“Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 2007 a further sum of two hundred crore of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund”.

**Repeal and
saving**

3.(1) The Assam Contingency Fund (Amendment) Ordinance, 2007 is hereby repealed.

**Assam
Ordinance
No.I of 2007**

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act came into force on the 20th day of June, 2007.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department.